

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 13.2.2004

Learned counsel for the applicant is present and prays for time to file rejoinder to the counter of R-2 to 4. Heard. A.D. not yet returned from RA although letter by Regd. post was sent to him on 17.3.03 and hence service is treated sufficient on him.

Time is granted till 5.3.04 to file rejoinder.

Y. D. ~
13/2/04
REGISTRAR

Rejoinder not filed.

MF
4/3/04

Registry

Order dt. 5.3.04

On the prayer of Ld. counsel for the applicant time is granted till 23.3.04 as a last chance to file rejoinder.

Y. D. ~
5/3/04
REGISTRAR

Order dated- 09/09/04.

Heard. Mr. A. Kamungo, Ld. Counsel for the petitioner & Mr. D.N. Ghosh. Ld. Counsel for the Respondents. By submitting a memo dated 9.9.04, the applicant had submitted that during the pendency of this O.A. prayer of the applicant having been completed, the applicant has no further grievance, according to the present O.A. may be disposed of, hereby.

Having heard both the parties we find that the grievance of the applicant has already been redressed accordingly, this O.A. is disposed of being infructuous.

Vice-Chairman
Member (J).